

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting held on 29.12.2011

The meeting No.39/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 29.12.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., TC, Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri J.D. Giri, Dy. Chairman Nominee	AEPC
.	Shri P.P. Pasricha, FTDO	DGFT

The agenda for meeting No.39/AM-12 dated 29.12.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 39/84-ALC3/2011 **MEETING DATE** : 29.12.2011

1	Case No.:3/31/84-ALC3/2011	Party Name: CHELSEA MILLS	Meet No/Date:39/84-ALC3/2011 29.12.2011	Status: Deferred
	HQ File :01/84/050/00200/AM12/	RLA File :05/23/040/00200/AM12/	Lic.No/Date:0510300882 30.08.2011	Defer Date:2.2.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 2.2.2012.

2	Case No.:6/31/84-ALC3/2011	Party Name: GAURA V INTERNATIONAL	Meet No/Date:39/84-ALC3/2011 29.12.2011	Status: Rejected
	HQ File :01/84/050/00203/AM12/	RLA File :05/23/040/00198/AM12/	Lic.No/Date:0510300854 30.08.2011	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied the information/details called vide DC (MSME) letter dated 8.12.2011 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	Case No.:23/31/84-ALC3/2011	Party Name: LILLIPUT KIDSWEAR LTD.	Meet No/Date:39/84-ALC3/2011 29.12.2011	Status: Approved									
	HQ File :01/84/050/00220/AM12/	RLA File :05/23/040/00221/AM12/	Lic.No/Date:0510303135 20.09.2011										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. The firm has provided measurement and sketches of the export items only. No CADs are provided. The quantity of inputs is worked out as per measurement and construction details of the export items. Accordingly, on the basis of measurement, sketch and construction details, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, the quantity of inputs is recommended as detailed below:-</p> <table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Babies Overall (Style No.</td><td>6720 Nos.</td><td>100% Cotton Printed</td><td>7257.6 Sq. meter</td></tr> </tbody> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Babies Overall (Style No.	6720 Nos.	100% Cotton Printed
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Babies Overall (Style No.	6720 Nos.	100% Cotton Printed	7257.6 Sq. meter									

	477171) made out of 100% Cotton Printed Woven lawn Fabric, GSM-76±10%.		Woven lawn Fabric, GSM-76±10%.	(@1.08 Sq. mtrs/ piece)
2.	Babies Dress (Style No. 478357) made out of Printed biconstituent fibre(80% Polyester, 20% Nylon) and 45% Nylon Woven Fabric, GSM 76±10%	12075 Nos.	Printed biconstituent fibre (80% Polyester, 20% Nylon) and 45% Nylon Woven Fabric, GSM 76±10%	10746.75 Sq. Meter (@ 0.89 Sq. mtrs/ piece)
3.	Babies Overall (Style No. 480109) made out of 100% Cotton Printed Woven dobby Fabric, GSM-94±10%.	10827 Nos.	100% Cotton Printed Woven dobby Fabric, GSM-94±10%.	11043.54 Sq. Meter (@ 1.02 Sq. mtrs/ piece)
4.	Babies Overall (Style No. 493463) made out of 100% Cotton Printed Woven lawn Fabric, GSM-76±10%.	9163 Nos.	100% Cotton Printed Woven lawn Fabric, GSM-76±10%.	10995.60 Sq. Meter (@1.20 Sq. mtrs/ piece)
5.	Babies Top (Style No. 493456) made out of 100% Cotton Printed Woven lawn Fabric, GSM-76±10%.	14570 Nos.	100% Cotton Printed Woven lawn Fabric, GSM-76±10%.	9761.90 Sq. Meter (@ 0.67 Sq. mtrs/ piece)
6.	Babies/ Girls Dress (Style No. 513869) made out of 100% Polyester Printed Woven Fabric, GSM-40±10%	10050 Nos.	100% Polyester Printed Woven Fabric, GSM-40±10%	21708 Sq. Meter (@ 2.16 Sq. mtrs/ piece)
7.	Babies/ Girls' Dress (Style No. 514323) made out of 100% Polyester Solid Dyed creased net Fabric, GSM-	13154 Nos.	100% Polyester Solid Dyed creased net Fabric, GSM-42±10%	59456.08 Sq. Meter (@ 4.52 Sq. mtrs/ piece)

	42±10%			
8.	Girls' Dress (Style No. 608729) made out of 100% Polyester solid dyed Fabric, GSM-79±10%	4360 Nos.	100% Polyester solid dyed Fabric, GSM-79±10%	10900 Sq. Meter (@ 2.50 Sq. mtrs/ piece)
9.	Girls' Dress (Style No. 610359) made out of 90% Polyester 10% Nylon flocked print net dyed Fabric, GSM-43±10%, 100% Polyester solid woven Fabric, GSM-64±10% and 100% Polyester solid woven Fabric, GSM-78±10%	6320 Nos.	90% Polyester 10% Nylon flocked print net dyed Fabric, GSM-43±10% 100% Polyester solid woven Fabric, GSM-64±10% 100% Polyester solid woven Fabric, GSM-78±10%	15800 Sq. Meter (@ 2.50 Sq. mtrs/ piece) 12640 Sq. Meter (@ 2.00 Sq. mtrs/ piece) 1516.8 Sq. Meter (@ 0.24 Sq. mtrs/ piece)
10.	Girls' Skirt (Style No. 610375) made out of 90% Polyester 10% Nylon flocked print net dyed Fabric, GSM-43±10%, 100% Polyester solid woven Fabric, GSM-64±10% and 100% Polyester solid woven Fabric, GSM-78±10%	9546 Nos.	100% Polyester solid woven Fabric, GSM-64±10% 100% Polyester solid woven Fabric, GSM-64±10% 100% Polyester solid	8305 Sq. meter (@ 0.87 Sq. mtrs/ piece) 6682.20 Sq. meter (@ 0.70 Sq. mtrs/ piece) 1336.44 Sq. Meter (@ 0.14 Sq. mtrs/ piece)

			woven Fabric, GSM-78±10%	
11.	Baby Boys Shirt (Style No. 621217) made out of 55% Linen 45% Cotton woven y/dyed Fabric & 100% Cotton 20 ^{S/1} solid Jersey knitted fabric, GSM 153±10%.	10321 Nos.	55% Linen 45% Cotton woven y/dyed Fabric & 100% Cotton 20 ^{S/1} solid Jersey knitted fabric, GSM 153±10%.	12488.40 Sq. Meter (@ 1.21 Sq. mtrs/ piece)
12.	Kids Shirt (Style No. 224077) made out of 100% Cotton piece dyed woven fabric, GSM 99 ±10%.	14526 Nos.	100% Cotton piece dyed woven fabric, GSM 99 ±10%.	24694.20 Sq. Meter (@ 1.70 Sq. mtrs/ piece)
13.	Baby boy's jump Suit (Style No. 854732) made out of 100% Cotton yarn dyed plaid Fabric with carbon peach finish, GSM-105±10% & 65% Polyester, 35% Cotton Jersey fabric GSM-140±10%.	2960 Nos.	100% Cotton yarn dyed plaid Fabric with carbon peach finish, GSM-105±10% 65% Polyester, 35% Cotton Jersey fabric GSM-140±10%.	4440 Sq. Meter (@ 1.50 Sq. mtrs/ piece) 355.2 Sq. Meter (@ 0.12 Sq. mtrs/ piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/35/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:39/84-ALC3/2011 29.12.2011	Status: Approved
HQ File :01/84/050/00241/AM12/	RLA File :05/24/040/00220/AM12/	Lic.No/Date:0510304522 03.10.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top with hood in 100% Viscose solid Dyed Woven fabric, GSM:82+/, 10% (variation), Style No.857282	1610 Nos.	100% Viscose solid dyed woven fabrics, GSM: 82+/, 10% (variation)	4266.50 Sq. Meter (@ 2.65 Sq. Meter per piece)
2.	Lady long shirt in 100% Viscose solid Dyed Woven fabric, GSM:82+/, 10% (variation), Style No.857283	2270 Nos.	100% Viscose solid dyed woven fabrics, GSM: 82+/, 10% (variation)	6242.50 Sq. Meter (@ 2.75 Sq. Meter per piece)
3.	Infant dress in 80% Polyester, 20% Nylon solid Dyed Woven fabric, GSM:77+/, 10% (variation with Indian diaper & lining), Style No.493608	6429 Nos.	80% Polyester, 20% Nylon solid Dyed Woven fabric, GSM:77+/, 10% (variation)	5375 Sq. Meter (@ 0.836 Sq. Meter pc)
4.	Infant dress in 100% Polyester solid Dyed Woven fabric (Shell) & fabric for ruffle in (two type ruffle) (i) 100% polyester knitted solid dyed fabric (soft), (ii) 100% polyester knitted solid dyed fabric (stiff) with Indian diaper and	8864 Nos.	100% Polyester solid Dyed Woven fabric, GSM:40+/, 10% (variation). 100% polyester knitted solid dyed fabric (soft), GSM:40+/, 10% (variation).	3403 Sq. Meter (@ 0.383 Sq. Meter pc) 5414 Sq. Meter (@ 0.610 Sq. Meter pc)

	lining, GSM:40+/, 10% (variation), Style No.493972	100% polyester knitted solid dyed fabric (stiff), GSM:40+/, 10% (variation).	6585 Sq. Meter (@ 0.742 Sq. Meter pc)
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

5	Case No.:16/35/84-ALC3/2011	Party Name: MODERN APPARELS	Meet No/Date:39/84-ALC3/2011 29.12.2011	Status: Rejected
	HQ File :01/84/050/00238/AM12/	RLA File :03/95/040/00517/AM12/	Lic.No/Date:0310657811 04.10.2011	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no GSM have mentioned for export and import side, no CAD/CAM and calculation requirement have been indicated. In view of above, Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

6

Case No.:25/35/84-ALC3/2011	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:39/84-ALC3/2011 29.12.2011	Status: Approved	
HQ File :01/84/050/00247/AM12/	RLA File :05/24/040/00237/AM12/	Lic.No/Date:0510304890 11.10.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top in 100% Polyester printed woven georgette fabrics, GSM:	7504 Nos.	100% Polyester printed woven georgette fabrics, GSM: 70+/, -10%	15347 Sq. Meter

70+/, -10% (variation), Style No.900792/ 900981/ 906824	(variation)	
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.		

Case No.:1/39/84-ALC3/2011		Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:39/84-ALC3/2011 29.12.2011	Status: Transfer
HQ File :01/84/050/00297/AM12/		RLA File :06/24/040/00039/AM12/	Lic.No/Date:0610024567 16.11.2011	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to fix the following ad-hoc norms as per SION H-97 and as per similar case decided by NC-VII. The import item No.2, i.e. PP Granules for lamination/coating allowed as 1.05 Kg/Kg content in the export product and import item No.1 would with 10% wastage on 98% of Basic PP Resin in export product.				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible Intermediate bulk containers (containing PP-13,12,500 Kgs. & PP – 1,87,500 Kgs for lamination/coating)	15,00,000 Kgs.	PP Granules PP Granules for lamination/coating	14,14,875 Kgs (@ 98% of Basic PP Resin in export product +10% wastage i.e. 13,12,500 x 98% x 1.10) 1,96,875 Kgs (@ 1.05 x 1,87,500 Kg of PP for lamination/coating i.e. with 5% wastage)

			U.V. Stabiliser masterbatch (Additive masterbatch containing 20% U.V. Stabiliser	26,250 Kgs (@ 2% of Basic PP Resin in export products i.e. 13,12,500 Kgs. X 2%).
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Manual agenda cases

(8)

Case No.332	Ref. from Jt. DGFT Mumbai in respect of M/s Creative Textiles Pvt. Ltd., Mumbai
NC 39/AM-12, dt. 29.12.2011	F.No.01/84/162/84/AM-12/DES-V
Clarification regarding technical aspect of export item against the advance authorization No. 0310534110 dated 18.8.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to close the case as firm has withdrawn the application.

RLA may take suitable consequential action accordingly.

(9)

Case No.333	M/s Orient Craft Ltd., Gurgaon
NC 39/AM-12, dt. 29.12.2011	F.No.01/84/162/170/AM-12/DES-V
Fixation of ad-hoc norms against annual advance authorization No. 0510264383 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied the information/details called vide DC(MSME) letter dated 29.11.2011 so far. In view of above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(10)

Case No.334	M/s Orient Craft Ltd., Gurgaon
NC 39/AM-12, dt. 29.12.2011	F.No.01/84/162/378/AM-11/DES-V
Fixation of ad-hoc norms against annual advance authorization No. 0510264383 dated 14.5.2010.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied the information/details called vide DC(MSME) letter dated 29.11.2011 so far. In view of above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(11)

Case No.335	M/s Jiva Design Pvt. Ltd., Faridabad
NC 39/AM-12, dt. 29.12.2011	F.No.01/84/162/170/AM-12/DES-V
Redemption of advance authorization No. 0510216003 dated 8.2.2008 - reg.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have not replied the information/details called vide DC(MSME) letter dated 7.12.2011 so far. In view of above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(12)

Case No.336	M/s Superhouse Ltd., Kanpur
NC 39/AM-12, dt. 29.12.2011	Part File No.01/84/50/531/AM-07/DES-V
Re-fixation of input output norms against advance authorization No. 0610011781 dated 28.2.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Shri Rashid Ali, Manager (Import & Export) of the firm and seen the sample and shipping bills in personal hearing. It is observed from the sample that PVC leather cloth is used as inner panel in the across inseam. From one application, it is seen that PVC leather cloth is used in indigenous product in 420 GSM in across in KG terms has been mentioned in the shipping bill. The Committee has seen some shipping bills and retain a copy of one shipping bill No.6806511 dated 5.11.2008. For export product total number of items shipped accounted for artificial leather cloth as per design for the sample was 0.35 sq. meter per piece. This work out nearly 150 gms per piece inclusive of

wastage. Accordingly, the Committee agreed to delete the condition of GSM and seen the accountability of imported item. The applicant firm has been advised that in future in export and import side, besides mentioning of GSM of the imported item, the GSM of the exported item as well as in the application also be mentioned. The firm advised to mention the style number of the exported product in future. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Kids Riding Breeches made of Artificial Leather cloth. (the content of imported artificial leather cloth will be 9523.92 Kgs)	66667Nos.	Artificial leather cloth	10000 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

(13)

Case No.337	M/s T.H.E. Makers Pvt. Ltd., New Delhi
NC 39/AM-12, dt. 29.12.2011	File No.01/84/50/187/AM-04/DES-V
Ratification of input output norms against Advance Licence No. 0510093295 dated 13.6.2003.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. The representative of the firm, Shri Kailash Joshi, Manager, was present in the meeting. The representative of the firm requested for extension of time for personal hearing. The Committee agreed with the request of the applicant firm and decided to re-list the case for 2.2.2012.

(14)

Case No.338	M/s Rampage Knitwear, Mumbai
NC 39/AM-12, dt. 29.12.2011	Part File No.01/84/50/081/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0310381208 dated 22.5.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. During the Norm Committee meeting held on 24.11.2011, it was decided to call the applicant firm for personal hearing before NC meeting alongwith complete relevant

details like CAD/CAM, sample, manufacture processing etc. in support of their request and technical person to explain the case on 29.12.2011. The P.H. letter was sent to the party on 21.12.2011 by Speed post. However, no representative from the firm attended the personal hearing on 29.12.2011. In view of above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(15)

Case No.339	M/s Richa Global Exports Pvt. Ltd., New Delhi
NC 39/AM-12, dt. 29.12.2011	File No.01/84/162/972/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0510206279 dated 16.7.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export quantity	Import Item	Quantity recommended
1.	Men's Jacket with Hood made of 80% Cotton 20% Polyester Fleece knitted Fabric, GSM 270±10% variation.	1800 Nos.	80% Cotton 20% Polyester Fleece knitted Fabric, GSM 270±10%.	2118.6 Kgs (@ 1.177 Kgs/ piece)
2.	Men's Shirt made of 84% Cotton 16% Polyester French Terry knitted Fabric, GSM 290±10% and 100% Cotton Single Jersey knitted fabric GSM 160±10% variation.	800 Nos.	84% Cotton 16% Polyester French Terry knitted Fabric, GSM 290±10% 100% Cotton Single Jersey knitted fabric GSM 160±10%	742.4 Kgs (@0.928 Kgs/ piece) 149.6 Kgs (@ 0.187 Kgs/ piece)
3.	Men's Jacket with Hood made of 84% Cotton 16% Polyester	2400 Nos.	84% Cotton 16% Polyester French Terry	2040 Kgs (@ 0.850 Kgs/ piece)

French Terry knitted Fabric, GSM 290±10% and 100% Cotton Single Jersey knitted fabric GSM 160±10% variation.	knitted Fabric, GSM 290±10% 100% Cotton Single Jersey knitted fabric GSM 160±10%	600 Kgs (@ 0.250 Kgs/ piece)
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No.340	M/s Krishna Krishna Knitwear (P) Ltd., Bangalore
NC 39/AM-12, dt. 29.12.2011	File No.01/84/162/1091/AM-08/DES-V
Ratification of input output norms against Advance Authorisation No. 0710054749 dated 30.11.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. During the Norm Committee meeting held on 24.11.2011, it was decided to ask authorized representative to provide specific information for two stage wastage fabric to patchwork and patchwork to readymade garment and the case was re-listed on 29.12.2011. No reply has been received from the representative of the firm. According, it has been decided to call the applicant firm for personal hearing before NC alongwith requisite information, sample, complete justification and technical person to explain the case. The case stands for re-listing on 2.2.2012.

(17)

Case No.341	M/s Fabric Style International, Salem
NC 39/AM-12, dt. 29.12.2011	File No.01/84/50/527/AM-05/DES-V
Ratification of input output norms against Advance Authorisation No. 3210027023 dated 10.1.2005.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers. During the Norm Committee meeting held on 24.11.2011, nobody appeared for personal hearing before NC and it was decided to give another date of hearing as a last opportunity to explain their case on 29.12.2011. The P.H. letter was sent to the party on 30.11.2011. However, no representative from the firm attended the personal hearing on 29.12.2011. In view of above, Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

(18)

Case No.342	M/s Luminous International, Kolkata
NC 39/AM-12, dt. 29.12.2011	File No.01/84/50/124/AM-12/DES-V
Ratification of input output norms against Advance Authorisation No. 0210161639 dated 14.7.2011.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorisation issued in this case as per written comments of Sr. Development Officer (DIPP), dated 22.12.2011 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Industrial leather hand gloves with twaron Kevlar Interlock Lining inside	56000 pair	Interlok Lining Twaron/Kevlar Knitted Lining for use in industrial leather hand gloves 200 GSM per sq. meter, Width 160 cms.	11200 Sq. meter (@ 0.20 sq. meter per pair)
2.	Industrial leather hand gloves with Interlok lining 40% Kevlar, 60% stainless Steel inside	32000 pair	Interlok from 40% Kevlar, 60% Stainless Steel Lining for use in industrial leather hand gloves 200 GSM per sq. meter Width 90 CM x 2 (Tube Form)	3600 Sq. meter (@ 0.1125 Sq. meter per pair)
3.	5 Finger Gloves/Mittens made of Para-Aramid Fabric	1000 pair	Para-Aramid Fabric 650 GSM per sq. meter Width 100 cms	250 Sq. Meter (@ 0.25 Sq. meter per pair)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.
